

C O N T E N T S

**Fifteenth Series, Vol. XXX, Twelfth Session, 2012/1934 (Saka)
No.17, Monday, December 17, 2012/Agrahayana 26, 1934 (Saka)**

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THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, December 17, 2012/Agrahayana 26, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY
DELEGATION FROM IRAQ**

MADAM SPEAKER: Hon. Members, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency, Mr. Osama Abdul-Aziz-Mohamd Al-Nujaefi, hon. President of the Council of Representatives, the Parliament of Iraq and members of the Iraqi Parliamentary Delegation, who are on a visit to India as our honoured guests.

They arrived in India on Saturday, 15th December, 2012 and are now seated in the Special Box. We wish them a pleasant and stimulating stay in our country. Through them, we convey our greetings and best wishes to the Government, the Parliament and the friendly people of Iraq.

MADAM SPEAKER: Question Hour – Q. – 321.

... (Interruptions)

MADAM SPEAKER: Please raise it during 'Zero Hour'.

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, पूरे देश में कर्मचारी स्ट्राइक पर हैं... (व्यवधान)

अध्यक्ष महोदया : आप इस मुद्दे को जीरो-आवर में उठाइयेगा।

... (व्यवधान)

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, पूरे देश और प्रदेश में कर्मचारी हड़ताल पर हैं। यह बहुत गंभीर मामला है।... (व्यवधान)

11.02 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: You raise it during 'Zero Hour'.

... (Interruptions)

MADAM SPEAKER: Q. NO. 321, Shri Uday Singh.

(Q.321)

SHRI UDAY SINGH : Madam, how do I ask?... (*Interruptions*)

Madam, the strategic importance of Myanmar for India cannot be over-emphasized... (*Interruptions*) and I am very disappointed to have received this reply which is very brief. Traditionally, India has been supporting the democratic forces in Myanmar but we became more pragmatic in the mid-1990s and started engaging with military regime there. We have had a successful trip of our hon. Prime Minister earlier this year.

11.03 hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.-

SHRI UDAY SINGH : I would like to ask the hon. Minister whether there is any permanence at all in our military ties with Myanmar because Myanmar has gravitated towards China. China's geo-strategic initiative, the String of Pearls, is a matter of great concern for India. It concerns our security; it concerns maritime security; it concerns gun running; it concerns drug smuggling; it concerns terrorism and insurgency.

So, I would like to know from the Minister whether there is any permanence in our military ties with Myanmar.

11.05 hrs

At this stage, Shri C Sivasami and some other hon. Members went back to their seats

SHRI JITENDRA SINGH: Madam, India has close and friendly ties with Myanmar. It has a sensitive and porous land border of 1638 kilometres and a maritime boundary in the Bay of Bengal. ... (*Interruptions*) There is insurgency in

the North-Eastern region and also security of the island territories in the Bay of Bengal and has broader interests in the Indian Ocean region... (*Interruptions*)

As far as the question of the hon. Member is concerned, he has asked about China and Myanmar, I would like to state here that India is engaging in talks with Myanmar and it is not ... (*Interruptions*) I want to assure the hon. Member that we have a very good strategic relationship with Myanmar... (*Interruptions*)

SHRI UDAY SINGH : Madam, I was not talking about the kind of relationship that we have with Myanmar... (*Interruptions*) This is what I basically wanted to know from the hon. Minister... (*Interruptions*) that there is some kind of insurgent scam inside Myanmar because of the massive amount of gun-running that takes place; illegal fishing that takes place... (*Interruptions*) drug smuggling that takes place... (*Interruptions*) Do we have a time frame in mind during which we will establish some kind of a close door cooperation with Myanmar to be able to contain these, what is called as, non-traditional security issues? ... (*Interruptions*)

SHRI JITENDRA SINGH: Sir, recent coordination with Myanmar is evident from the visits of dignitaries between these two countries. Our Prime Minister visited Myanmar from 27th to 29th May, 2012... (*Interruptions*) Again, the hon. Minister of External Affairs visited Myanmar from the 14th to the 16th of December, 2012. Likewise, there have been visits from the other side too... (*Interruptions*) The meetings of the Regional Border Committee are being held regularly and ... (*Interruptions*) There have also been Committees set up at the level of the Home Secretary to talk about these issues... (*Interruptions*) Apart from these, there have been regular exchange visits by the Service Chiefs; there have been institutionalize mechanism for Navy level talks... (*Interruptions*)

SHRI IJYARAJ SINGH : Madam, Speaker, as per information available in public domain ... (*Interruptions*) the Indian Government is working on a project to promote better connectivity between North-Eastern India and the rest of the country *via* Indian Ocean and ... (*Interruptions*) Myanmar territory, which includes ... (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी) : अध्यक्ष महोदया, आप इतने शोर में हाउस क्यों चला रही हैं?...(व्यवधान)

अध्यक्ष महोदया : आपको जीरो ऑवर में बोलने का मौका मिलेगा।

...(व्यवधान)

श्री मुलायम सिंह यादव : महोदया, इस समय पूरा हाउस अव्यवस्थित है।...(व्यवधान)

अध्यक्ष महोदया : मैं जीरो ऑवर में आपको सबसे पहले बोलने का मौका दूंगी।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाएं।

...(व्यवधान)

MADAM SPEAKER: I will call you during the Zero Hour.

... *(Interruptions)*

अध्यक्ष महोदया : रेवती रमन जी को जीरो ऑवर में बोलने का मौका देंगे।

...(व्यवधान)

अध्यक्ष महोदया : रेवती रमन जी ने नोटिस दिया है, जीरो ऑवर में उन्हें बुलवा लेंगे।

...(व्यवधान)

श्री मुलायम सिंह यादव : क्वेश्चन आवर के सस्पेंशन का मामला है।...(व्यवधान) कोई काम-काज नहीं हो रहा है। यह बहुत गंभीर मामला है, तब भी सरकार सुन नहीं रही है।...(व्यवधान) इसके बाद क्या रास्ता बचता है।...(व्यवधान)

अध्यक्ष महोदया : रेवती रमन जी का नोटिस है, हम उन्हें सबसे पहले बोलने का मौका देंगे।

...(व्यवधान)

SHRI IJYARAJ SINGH : The project aims to connect the North-East better with the rest of the country *via* the Indian Ocean and the Myanmar territory... *(Interruptions)* and this includes the upgradation of the... *(Interruptions)*

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): अध्यक्ष महोदया, इस बिल पर आज राज्य सभा में बहस होनी है, अगर और जब यह राज्य सभा में पास होगा,...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1130 a.m.

... (*Interruptions*)

11.10 hrs

*The Lok Sabha then adjourned
till Thirty Minutes past Eleven of the Clock.*

11.30 hrs.

The Lok Sabha reassembled at Twenty Minutes past Eleven of the Clock

(Madam Speaker in the Chair)

... (व्यवधान)

11.30 ½ hrs.

At this stage Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Shri Ijyaraj Singh.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam Speaker, he has already asked the question.

... (Interruptions)

During the Prime Minister's visit to Myanmar in May 2010, he has announced assistance of repair and upgradation of 71 bridges on the Tamu-Kalewa Friendship Road by BRO. ... (Interruptions) An assistance of 500 billion US Dollars was also announced by the Prime Minister. ... (Interruptions)

श्री विष्णु पद राय : माननीय अध्यक्ष महोदय, अंडमान निकोबार में लैंड फॉल आइलैंड के ऊपर छोटे और बड़े कोको दो द्वीप थे। ... (व्यवधान) कांग्रेस सरकार ने वर्ष 1950 में वे बर्मा को दान दे दिए। बर्मा ने चीन को दिया और अब यहां चीन का अड्डा बन गया, एयरपोर्ट बन गया। ... (व्यवधान) उसी रास्ते से बर्मा के पोचर्स अंडमान द्वीप में घूम रहे हैं। ... (व्यवधान) अंडमान द्वीप समूह में बर्मा के पोचर्स घुस रहे हैं और चीन ने नार्थ ईस्ट में रोड बनाई है। मैं सरकार से पूछना चाहता हूं कि क्या इस खतरे को देखते हुए अंडमान के उत्तर में लैंड फॉल के बगल के आइलैंड में रोड कनेक्टिविटी करेंगे और सैटलमेंट करेंगे? ...

(Interruptions)

SHRI JITENDRA SINGH: The hon. Member has asked about Andamans. ... *(Interruptions)* But this Question relates to Myanmar. ... *(Interruptions)* If the hon. Member brings to our notice any particular issue regarding Andamans, we are willing to sort that out. ... *(Interruptions)* This Question relates to Myanmar and he is asking about Andamans. ... *(Interruptions)*

MADAM SPEAKER: Q. No. 322. Shri Maheshwar Hazari – not present.

... (*Interruptions*)

MADAM SPEAKER: Shri Harsh Vardhan.

... (*Interruptions*)

(Q. 322)

श्री हर्ष वर्धन : माननीय अध्यक्ष महोदय, केंद्रीय प्रदूषण नियंत्रण बोर्ड ने विविक्त पदार्थों के संदर्भ में एक सर्वेक्षण कराया था जो माननीय मंत्री जी के जवाब में स्पष्ट है। संबंधित अध्ययन के आधार पर एक रिपोर्ट सरकार को प्राप्त हुई है।...(ब्यवधान) में केवल यह जानना चाहता हूँ कि सात वर्ष बीत गए हैं, उस पर सरकार ने क्या कार्यवाही की है? मैं यह बात इसलिए कह रहा हूँ कि दूसरे पर्यावरण प्रदूषण प्राधिकरण ने भी 2007 में एक सर्वे किया था। माननीय सर्वोच्च न्यायालय ने कहा था कि दिल्ली में डीजल की गाड़ियों पर प्रतिबंध लगाया जाए। मेरा प्रश्न है कि इस संबंध में सरकार द्वारा क्या निर्णय किया गया है? ...

(*Interruptions*)

SHRIMATI JAYANTHI NATARAJAN: This is the matter which is dealt with by various Ministries. ... (*Interruptions*) They are the Ministry of Road Transport and Highways, the Ministry of Heavy Industries, the Ministry of Petroleum and Natural Gas, the Ministry of Renewable Energy, etc. ... (*Interruptions*) Vehicular standards are being notified. ... (*Interruptions*) Also, there is promotion of electric vehicles and hybrid vehicles. ... (*Interruptions*) Policies on new fuel are being formulated. ... (*Interruptions*) Incentivising the research is done. ... (*Interruptions*)

When the ambient air quality was surveyed, it was found that despite the orders of the court and despite notification of Vehicular Emission Standards, due to increase in the number of cars, the actual effect has come down and the ambient air quality is really bad. ... (*Interruptions*) So, the Government now has to take a view on various issues such as allowing the diesel cars into the cities, whether they can be allowed to ply, even though CNG standards have been notified. ... (*Interruptions*)

श्री हर्ष वर्धन : महोदया, मंत्री जी का जवाब लोगों को गुमराह करने वाला है। 2007 में कुछ सिफारिशों की गई थीं। “We will take a view.” Why has the Government not taken a view for the last five years? यही इस बात को पर्याप्त रूप से दर्शाता है कि सरकार प्रदूषणमुक्ति के लिए किस सीमा तक सक्रिय है। ...(ब्यवधान)

मेरा दूसरा प्रश्न यह है कि प्रदूषणमुक्त वातावरण बनाये रखने के लिए प्रदूषण मुक्त वाहनों की आवश्यकता है और इसके लिए उस टैक्नोलोजी को बढ़ावा देने की आवश्यकता है जो वाहनों को प्रदूषण मुक्त बनाने में सक्षम हो। ऐसी दशा में वाहन निर्माताओं को क्या सरकार द्वारा प्रदूषण मुक्त वाहन निर्माण हेतु कोई इन्सैन्टिव दिये जाने पर विचार हो रहा है तथा इस संबंध में सरकार द्वारा क्या कार्रवाई की जा रही है, मैं यही जानना चाहूंगा।

SHRIMATI JAYANTHI NATARAJAN: Madam, the hon. Supreme Court has appointed an EPCA, Environmental Pollution Control Authority.... *(Interruptions)* The EPCA prepared special reports on various aspects of pollution as desired by the hon. Supreme Court from time to time.... *(Interruptions)* The EPCA has submitted more than 60 reports before the hon. Supreme Court.... *(Interruptions)* These are related to: improvement in fuel quality; controlling adulteration of fuels; conversion of public transport fleet to CNG mode; improvement in public transport in Delhi and NCR; Control air pollution in Delhi and neighbouring NCR cities; Management of MSW in Delhi and NCR Cities; improvement in sewage treatment and common effluent treatment plants.... *(Interruptions)*

Madam, there will be some time that has to be taken before all these projects are actually enforced and the effect begins to show.... *(Interruptions)* We will have to wait until then.... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at at 1200 hours.

11.37 hrs

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

PAPERS LAID ON THE TABLE

MR. CHAIRMAN : Now Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of my senior colleague, Shri P. Chidambaram, I beg to lay on the Table a copy of the Mid-Year Economic Analysis, 2012-13 (Hindi and English versions).

(Placed in Library, See No. LT 7982/15/12)

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7983/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2011-2012.

(Placed in Library, See No. LT 7984/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2011-2012.

(Placed in Library, See No. LT 7985/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7986/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2011-2012.

(Placed in Library, See No. LT 7987/15/12)

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2011-2012.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 7988/15/12)
- (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2011-2012.
(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
(Placed in Library, See No. LT 7989/15/12)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2011-2012.
(Placed in Library, See No. LT 7990/15/12)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2011-2012.
(Placed in Library, See No. LT 7991/15/12)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2011-2012.

(Placed in Library, See No. LT 7992/15/12)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7993/15/12)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2011-2012.

(Placed in Library, See No. LT 7994/15/12)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2011-2012,

(Placed in Library, See No. LT 7995/15/12)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2011-2012.

(Placed in Library, See No. LT 7996/15/12)

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, New Delhi, for the year 2011-2012.

(Placed in Library, See No. LT 7997/15/12)

- (15) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2012 reconstituting the members of the National Jute Board for a period of two years issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

(Placed in Library, See No. LT 7998/15/12)

(16) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 2511(E) published in Gazette of India dated 17th October, 2012 exempting State Agencies from the operation of the Order No.S.O.88(E) dated 17.1.2012 upto 15th November, 2012 from the Khariff Marketing Season 2012-13.
- (ii) S.O. 2362 (E) published in Gazette of India dated 31st October, 2012 mandating 100% packaging of Foodgrains and Sugar in jute packaging material under Section 3(1) of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987 expiring on 30th September, 2012 has been extended for a further period of two months or until further orders, whichever is earlier.
- (iii) S.O. 2659(E) published in Gazette of India dated 31st October, 2012 mandating 100% packaging of Foodgrains and Sugar in jute packaging material for the year 2012-13.

(Placed in Library, See No. LT 7999/15/12)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2011-2012.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2011-2012.

(Placed in Library, See No. LT 8000/15/12)

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2011-2012.

(Placed in Library, See No. LT 8001/15/12)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2011-2012.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8002/15/12)

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Dock Labour Board, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Dock Labour Board, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 8003/15/12)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- (i) G.S.R.811 (E) published in Gazette of India dated 5th November, 2012 approving the Jawaharlal Nehru Port Trust Employees (Retirement) Third Amendment Regulations, 2012.
- (ii) G.S.R.776 (E) published in Gazette of India dated 19th October, 2012 approving the Mormugao Port Employees' (Medical Attendance) (Amendment) Regulations, 2012.

(Placed in Library, See No. LT 8004/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the BEML Limited, Bangalore, for the year 2011-2012.
- (ii) Annual Report of the BEML Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8005/15/12)

- (b) (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2011-2012.

- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2011-2012 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8006/15/12)

- (c) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2011-2012.

- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8007/15/12)

- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2011-2012.

- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8008/15/12)

- (2) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, 2011-2012.

(Placed in Library, See No. LT 8009/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering Uttarkashi, Uttarakhand, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the the Nehru Institute of Mountaineering Uttarkashi, Uttarakhand, for the year 2011-2012.

(Placed in Library, See No. LT 8010/15/12)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2011-2012.

(Placed in Library, See No. LT 8011/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2011-2012.

(Placed in Library, See No. LT 8012/15/12)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2011-2012.

(Placed in Library, See No. LT 8013/15/12)

(7) A copy of the Ministry of Defence, Coast Guard Additional Director General Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. S.R.O. 22 in weekly Gazette of India dated 14th April, 2012 under sub-section (2) of section 123 of the Coast Guard Act, 1978.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 8014/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): On behalf of my colleague, Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2011-2012.

(Placed in Library, See No. LT 8015/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2011-2012.

(Placed in Library, See No. LT 8016/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2011-2012.

(Placed in Library, See No. LT 8017/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2011-2012.

(Placed in Library, See No. LT 8018/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 8019/15/12)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2011-2012.

(Placed in Library, See No. LT 8020/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, Delhi, for the year 2011-2012.

(Placed in Library, See No. LT 8021/15/12)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2011-2012.

(Placed in Library, See No. LT 8022/15/12)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2011-2012.

(Placed in Library, See No. LT 8023/15/12)

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 8024/15/12)

(11) A copy of the Notification No. G.S.R. 682(E) (Hindi and English versions) published in Gazette of India dated 12th September, 2012 containing Corrigendum to the Notification No. G.S.R. 381(E) dated 24th May, 2012 issued under Foreign Trade (Development and Regulation) Act, 1992.

(Placed in Library, See No. LT 8025/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2012-2013.

(Placed in Library, See No. LT 8026/15/12)

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): On behalf of my colleague, Dr. S. Jagathrakshakan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2011-2012.

(Placed in Library, See No. LT 8027/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2011-2012.

(Placed in Library, See No. LT 8028/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Crew BOS Academy, Haryana (Placement Linked Skill Development Programme), Manesar, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Crew BOS Academy, Haryana (Placement Linked Skill Development Programme), Manesar, for the year 2011-2012.

(Placed in Library, See No. LT 8029/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Entrepreneurship Development Madhya Pradesh (Placement Linked Skill Development Programme), Bhopal, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Entrepreneurship Development Madhya Pradesh (Placement Linked Skill Development Programme), Bhopal, for the year 2011-2012.

(Placed in Library, See No. LT 8030/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Webcon Consulting (India) Limited (formerly West Bangal Consultancy Organisation Limited), Kolkata, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Webcon Consulting (India) Limited (formerly West Bangal Consultancy Organisation Limited), Kolkata, for the year 2011-2012.

(Placed in Library, See No. LT 8031/15/12)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2011-2012.

(Placed in Library, See No. LT 8032/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Alappuzha Coir Cluster Development Society, Kerala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alappuzha Coir Cluster Development Society, Kerala, for the year 2011-2012.

(Placed in Library, See No. LT 8033/15/12)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2010-2011.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 8034/15/12)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster Development Association, West Bangal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundry Cluster Development Association, West Bangal, for the year 2011-2012.

(Placed in Library, See No. LT 8035/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2011-2012.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(Placed in Library, See No. LT 8036/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): I beg to lay on the Table: –

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2001-2002.
 - (ii) Explanatory Memorandum on the Annual Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8037/15/12)

(3) A copy of the Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2010 under Section 15A (4) of the Protection of Civil Rights Act, 1955.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8038/15/12)

(5) A copy of the Report (Hindi and English versions) on the Scheduled Casters and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2010 under section 21 (4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8039/15/12)

(7) A copy each of the following papers (Hindi and English versions):-

- (i) First Special Report of the National Commission for Scheduled Castes, New Delhi, for the period 1.4.2006 - 30.9.2006.
- (ii) Explanatory Memorandum on the First Special Report of the National Commission for Scheduled Castes, New Delhi, for the period 1.4.2006 - 30.9.2006.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 8040/15/12)

... (*Interruptions*)

12.03 hrs.**LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

MR. CHAIRMAN: Hon. Members, The Committee on Absence of Members from the Sittings of the House in their Eighth Report presented to the House on 14 December, 2012 have recommended that leave of absence from the sittings of the House be granted to three Members as indicated in the Report:

1. Shri Dilip Singh Judev
2. Shri Madhu Koda
3. Shri Kunwarjibhai M. Bavalia

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: Leave is granted. The Members will be informed accordingly.

12.04 hrs.**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
29th to 32nd Reports**


श्री गोपीनाथ मुंडे (बीड): महोदय, मैं रसायन और उर्वरक संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) रसायन और उर्वरक मंत्रालय (भेषज विभाग) से संबंधित "राष्ट्रीय भेषज मूल्य निर्धारण प्राधिकरण (एनपीपीए)" विषय के बारे में 29वां प्रतिवेदन।

- (2) रसायन और उर्वरक मंत्रालय (उर्वरक विभाग) की अनुदानों की मांगों (2012-13) के बारे में 25वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 30वां प्रतिवेदन।
- (3) रसायन और उर्वरक मंत्रालय (रसायन और पेट्रोरसायन विभाग) की अनुदानों की मांगों (2012-13) के बारे में 26वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 31वां प्रतिवेदन।
- (4) रसायन और उर्वरक मंत्रालय (भेषज विभाग) की अनुदानों की मांगों (2012-13) के बारे में 27वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 32वां प्रतिवेदन।

12.05 hrs.

STANDING COMMITTEE ON COAL AND STEEL
(i) 27th to 29th Reports

SHRI KALYAN BANER  (SREERAMPUR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fourth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Coal.
- (2) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fifth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Mines.
- (3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Steel.

... (Interruptions)

(ii) Statements

SHRI KALYAN BANERJEE : Sir, I beg to lay the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 13th Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2010-11) on the Observations/Recommendations contained in the 4th Report (15th Lok Sabha) of the Committee on Demands for Grants (2010-11) of the Ministry of Coal.
 - (2) 21st Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 16th Report (15th Lok Sabha) of the Committee on Demands for Grants (2011-12) of the Ministry of Coal.
 - (3) 22nd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 17th Report (15th Lok Sabha) of the Committee on Demands for Grants (2011-12) of the Ministry of Mines.
 - (4) 23rd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 18th Report (15th Lok Sabha) of the Committee on Demands for Grants (2011-12) of the Ministry of Steel.
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12.05 ½ hrs.

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
54th Report**

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, मैं प्रशासनिक अधिकरण (संशोधन) विधेयक, 2012 के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 54वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (*Interruptions*)

12.06 hrs.

STATEMENTS BY MINISTERS

**(i) Visit of the interior Minister of Pakistan to India on
December 14th – 16th, 2012***

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Sir, I beg to lay a statement regarding the visit of the Interior Minister of Pakistan to India on 14-16 December, 2012. The Interior Minister of Pakistan, Shri Rehman Malik visited New Delhi on 14-16 December, 2012. This visit was in response to the mutual invitation extended when we met on the sidelines of the SAARC Interior Ministers' meeting in Maldives on September 26, 2012. The invitation was both in response to Shri Malik's desire to visit India and so also to continue with the overall strategy to continue engaging Pakistan.

* Laid on the Table and also placed in Library, See No. LT 8043/15/12.

The House may recall that the India-Pakistan dialogue commenced in 2004 and has eight subjects, one of which is Terrorism and Drug Trafficking, which with other allied subjects, is discussed at the Home Secretary (HS) Level Talks with Pakistan.

Due to the Mumbai terror attacks in November, 2008, the HS Level Talks were not held in 2009 and 2010 - as a conscious decision by Government of India.

The dialogue was resumed in 2011 and the Indo- Pak HS level Talks of the "resumed dialogue" were held in New Delhi on 28-29th March, 2011 and subsequently at Islamabad on 24-25 May, 2012.

In the Home Ministry led bilateral interactions, the agenda has focused on:-

- i) Pakistan's continued support to terrorism and operation of terrorist camps in PoK.
- ii) The prosecution and trial of the key masterminds and conspirators of the Mumbai Terror Attack of 26.11.2008.
- iii) Bringing fugitives of the Mumbai bomb blasts of 1993 to justice.
- iv) Issues of firing across the Line of Control as well as international borders.
- v) Terrorist financing and fake currency notes.
- vi) Humanitarian Issues with respect to Fishermen and civilian prisoners and Indian POWs in Pakistan, Visa and Consular issues.
- vii) Narcotics and drugs trafficking in particular the Signing and ratification of the MoU between India and Pakistan.
- viii) The need to conclude the MLAT and Extradition Treaty, the drafts of which have already been shared with Pakistan.

The discussions also included separate technical Groups/JWG's on Visas, fishermen, CBI-Federal Investigation Agency (FIA), NIA-FIA, and the Judicial Committee.

The official visit commenced with the announcement of the operationalization of the new Visa Agreement which was signed during the visit of the External Affairs Minister to Islamabad on 8th September, 2012. The new Agreement introduces several liberalized features in the visa regime, including increase in the number of permissible places to visit to five (from the earlier three places) under the Visitor Visa category, long term visa for upto two years for persons above 65 years and for nationals of one country married to nationals of the other country as well as their children below 12 years. It introduces Visa on Arrival at Attari/Wagah Check Posts for persons more than 65 years old, and Group Tourist Visa for travel in groups between ten to fifty members organized by approved tour operators. The Agreement provides for grant of business visa with exemption from police reporting for businesspersons with annual income above Pak Rs.5 million or equivalent, or annual turnover above Pak Rs.30 million or equivalent. The Visa on Arrival will be operationalized from 15th January 2013 and the Group Tourist Visa scheme will become effective from 15th March, 2013.

In the talks which followed, I made it clear that the key issues in the mind of the Indian Govt. & our public is the issue of bringing the guilty of the Mumbai Terror Attacks to justice. I pointed out that many of the real mastermind and conspirators as well as key participants in the Mumbai Terror Attacks had not yet been charge sheeted. In this context I specially mentioned the fact that our investigation have shown that one Hafiz Saeed was one of the Mastermind of the 26/11 attack conspiracy and Pakistan has yet to take effective action to charge him. I reiterated the value of the voice samples for establishing the identity of those who were audacious to be caught on tape while directing the attackers. I also emphasized the need to respond to the Letter Rogatories sent to Pakistan pursuant to the investigation by the NIA.

With regard to the Judicial Commission's visit to India to complete the "cross-examination" of the four witnesses, we had already conveyed our in principle approval. We have also emphasized to the Pakistan side the need to

ensure that the revised Terms of Reference/Agreement need to be worked out carefully in consultation with the senior Law Officers of both sides so that this time there are no legal lacunae. Accordingly, it was agreed that a team from India will visit Pakistan in this week to settle this document so that the Judicial Commission may come at the earliest.

I then took up the issue of non-compliance/ execution of long pending Red Notices against the absconders of the Mumbai Blast case of 1993 - in which more than 400 people were killed - being a blot on our bilateral cooperation in bringing fugitives from law to justice. The D-Company operatives - led by Dawood Ibrahim still evade arrest. International community has now universally acknowledged the danger this criminal- terrorist groups poses. Recently, the US designated Dawood Ibrahim as a Specially Designated Global Terrorist and another person of the same group as a Drug kingpin. Pakistan has to ensure full cooperation in the capture of these absconders in right earnest.

The Pakistan Minister was informed that in 2012 we saw concerted attempts by terrorists to infiltrate across the Line of Control in J&K and these have occurred across several sectors of the Line of Control. Besides, there have been a large number of cases of unprovoked violations of the ceasefire. Our inputs indicate that the number of terrorist camps and launching pads in PoK remain intact. Thus, we are yet to see effective action on ground.

I highlighted the fact of the increasing number of consignments of fake Indian Currency notes being seized in India and by other countries from individuals coming from Pakistan. This indicated that the production and circulation of FICN is growing in Pakistan, direct or indirect patronage of influential elements/groups in Pakistan cannot be ruled out.

Pakistan's attention was drawn to the disturbing increase in the attempts to push drugs across the Punjab border, including through railway cargo wagons. The need to ensure effective counter measures on the Pakistan side was noted by the Pakistan side.

The work done by the Judicial Committee on Prisoners for their release, repatriation and humane treatment was reviewed and attention was drawn to the issue of missing Defence personnel and POW's. I reiterated the proposal made by India earlier that the mandate of this Judicial Committee could be extended to also cover missing Defence personnel and POWs.

The issue of prompt return of the fishermen's boats and so also on working out the modalities for return of inadvertent fishermen crossers was discussed in detail as these are humanitarian issues affecting the livelihood of poor and marginal fishermen.

I commended the mercy petition by the family of Sarabjeet Singh, who has been imprisoned now for more than 20 years.

The Pakistan side raised the issue of progress of investigations in the Samjhauta Express Blast. NIA updated the FIA. It was also clearly stated that the progress of Samjhauta investigation could not be equated to the Mumbai Terrorist Attacks.

In the official level follow up discussions, the Home Ministry and NIA officers met their FIA & Interior Ministry counterparts. The Indian side outlined the further action/steps needed by the Pakistan side to ensure that the evidence available in Pakistan is gathered by FIA and that all conspirators of the Mumbai Terrorist Attack as well as of the wider conspiracy to cause terrorist attacks to inflict mass casualties in India, are brought to justice.

In conclusion, the following immediate next steps/outcomes, were agreed to:

- (a) India delegation will visit Pakistan in this week to settle the revised terms of agreement so as to facilitate an early visit of the Judicial Commission from Pakistan - preferably- immediately after the Courts reopen in January, 2013 and the convenience and Orders of the respective Judicial forums is obtained.

- (b) MHA, NIA & NCB team will visit Pakistan in January 2013 to operationalize the "Task Force" on counterfeiting and drugs trafficking.
- (c) That the Home Secretaries would endeavour to meet in the first quarter of 2013 to review progress.

The Interior Minister also called on the Hon'ble Prime Minister & Hon'ble Leader of Opposition Smt. Sushma Swaraj.

Thus to conclude, the emphasis was that the continuing peace process, Confidence Building Measures (CBMs) and enhanced people-to- people contacts between the two countries have to proceed in an atmosphere free of terrorism and violence. In this context, the need for bringing guilty of the Mumbai terror attack to justice was emphasized as being of paramount importance. On a larger plane, it was stated that terrorism is affecting all aspects of the relationship and that we must deal with this menace effectively.

Mr. Rehman Malik, Interior Minister of Pakistan has been telling us repeatedly that he had arrested Mr. Hafiz Saeed thrice and that on each occasion, he was let off by the courts for lack of evidence. We had been given to understand by the Interior Minister of Pakistan that Mr. Hafiz Saeed had been arrested on the charges of being a part of the conspiracy for the 26/11 Mumbai terror attacks. During my talks with him, he stated that if we desire, he will give us the FIRs and the Judgements pertaining to the three occasions when Hafiz Saeed was arrested and let off by the courts. When we pursued this matter, they have given us papers pertaining to the detentions of Shri Hafiz Saeed in 2002 and 2009. From the papers given to us, it is clear that the detentions of Shri Hafiz Saeed in the aforesaid cases were for other reasons and not for his role as a conspirator in the 26/11 Mumbai terror attacks. Therefore, I can only say that Mr. Rehman Malik appears to have been misinformed in the matter.

12.08 hrs.**(ii) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Social Justice and Empowerment***

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): Sir, on behalf of Kumari Selja, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Social Justice and Empowerment.

12.08 ½ hrs.**(iii) Status of implementation of the recommendations contained in the 101st Report of the Standing Committee on Commerce on Demands for Grants (2012-13) (Demand No.12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry ****

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): Sir, on behalf of Shri S. Jagatrakshakan, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 101st Report of the Standing Committee on Commerce on Demands for Grants (2012-13) (Demand No. 12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 8041/15/12.

**Laid on the Table and also placed in Library, See No. LT 8042/15/12.

MR. CHAIRMAN : Now we take up Zero Hour. Shri S.S. Ramasubbu.

... (*Interruptions*)

SHRI S.S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, Sir, I raise an important issue regarding Tuticorin Airport expansion and provision of infrastructure facilities. Tuticorin (Thoothukudi) in Tamil Nadu is a major port city in the country. It became the centre of India's Independence movement in the early 20th century. Tuticorin harbour is well known as pearl diving, fishing centre and ship building. Tuticorin is surrounded by Tirunelveli, Kanniyakumari, Virudhunagar and Ramanathapuram districts and on the south-east by the Gulf of Mannar. Tuticorin is also nearer to Tuticorin Port, Nanguneri SEZ, Kudankulam Nuclear Power Plant and for the visiting tourists to Rameswaram. ... (*Interruptions*)

It is an important centre on the commercial and tourist map of our country and it is presently served only by Spicejet Airlines to Chennai. In the recent past, the tourist traffic to this city and neighbouring places have increased manifold and most of the tourists prefer to travel by air so that they can utilize their time to the maximum. Considering the commercial and tourism potential, there is not enough service connecting Tuticorin with other important cities. Moreover, people from Tuticorin, Ramanathapuram, Tirunelveli and its adjoining districts where population of Muslim community is concentrated often go to various foreign countries especially to Gulf and South East Asian countries. They have to go either to Chennai or Thiruvananthapuram for their onward journey and in the process they suffer financial hardship and also lose considerable time in travel and energy. ... (*Interruptions*)

In the recent past, Union Government has identified 35 non-metro airports in the country for expansion and modernization. Expansion of Runway and other associated facilities at the Tuticorin Airport including introduction of wide bodied aircraft is under consideration of Airports Authority of India. Currently the Airport

accommodates only ATR type aircraft which seats only about 50 to 70 passengers.... (*Interruptions*)

Keeping in view of the above, I urge upon the Union Government to kindly take necessary steps for runway expansion, modernization, improving infrastructural facilities and night landing at Tuticorin Airport and adequate funds for the same may kindly be allocated within this financial year. ... (*Interruptions*)

श्री यशवंत सिन्हा (हज़ारीबाग): सभापति महोदय, अभी हाल में पाकिस्तान के गृह मंत्री हमारे देश में आए थे और कल ही वापस गए हैं। तीन दिन वे हमारे मुल्क में रहे और उन्होंने यहाँ आकर जिस प्रकार की ... * बयानबाज़ी की है, ... *, उससे हमारे देश की प्रतिष्ठा को बहुत ठेस पहुँची है। पाकिस्तान का मंत्री हमारी धरती पर आए और इस तरह की बयानबाज़ी करे और भारत सरकार की तरफ से उसका कोई जवाब नहीं दिया जाए, यह हम लोग स्वीकार नहीं करेंगे। भारत सरकार को पाकिस्तान के गृह मंत्री की बात का दो टूक जवाब देना चाहिए था, लेकिन हमारे गृह मंत्री जी चुप रहे, ... (व्यवधान) ... * मूक बने रहे, उन्होंने कुछ नहीं सुना। मैं मानता हूँ कि देश का इससे बहुत नुकसान हुआ है। भारत-पाकिस्तान के बीच में जो क्रिकेट मैच होने वाला है, वह रद्द करना चाहिए और आगे पाकिस्तान से कोई बातचीत नहीं होनी चाहिए। जब तक पाकिस्तान 26/11 के दोषियों को और हाफ़िज़ सईद को भारत को नहीं सौंपता है, तब तक पाकिस्तान से भारत को कोई बातचीत नहीं करनी चाहिए। मैं गृह मंत्री से मांग करता हूँ कि वे तत्काल सदन में खड़े होकर बयान दें कि भारत सरकार की इस बारे में क्या प्रतिक्रिया है। ... (व्यवधान) कोई क्रिकेट मैच नहीं होना चाहिए, कोई बातचीत नहीं होनी चाहिए। ... (व्यवधान)

सभापति महोदय : श्री देवजी एम. पटेल, श्री संजय धोत्रे, श्री शिवकुमार उदासी, डॉ. वीरेन्द्र कुमार एवं श्री अशोक अर्गल के नाम श्री यशवंत सिन्हा द्वारा उठाए गए विषय के साथ संबद्ध किए जाते हैं।

... (व्यवधान)

MR. CHAIRMAN : The House stands adjourned to meet again at 2 p.m.

12.12 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* Not recorded as ordered by the Chair.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

At this stage Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table.

(i) Need to construct a bridge on river Rapti between Shrawasti and Bhinga in Uttar Pradesh

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): मैं सरकार का ध्यान इस ओर आकर्षित करना चाहूंगा कि मेरे निर्वाचन क्षेत्र के जनपद श्रावस्ती पर्यटन स्थल से लेकर श्रावस्ती जनपद मुख्यालय भिनगा तक लगभग 18 किलोमीटर रोड़ ताप्ती नदी पर पुल सहित सेन्ट्रल रोड फंड (सी.आर.एफ.) के अंतर्गत निर्माण करवाया जाना जनहित में आवश्यक है । जिससे न सिर्फ श्रावस्ती आने-जाने वाले विदेशी सैलानियों को बल्कि वर्षा काल के जलप्लवन में श्रावस्ती जनपद की लगभग 70 हजार आबादी को फायदा होगा एवं सीमा से लगे बलरामपुर जनपद के लगभग 60 हजार आबादी को वर्षा काल के 4-6 महीने, जो यातायात की सुविधा से वंचित रहते हैं, सीधे श्रावस्ती पर्यटन स्थल से होते हुए बौद्ध परिपथ (राष्ट्रीय राजमार्ग) से जुड़कर यातायात की सुविधा मुहैया होगी तथा भारत-नेपाल अंतर्राष्ट्रीय सीमा से सीधा जुड़ाव होगा एवं नक्सल व माओवादियों की गतिविधियों पर अंकुश लगेगा ।

(ii) Need to regulate the price of medicines in the country

SHRI CHARLES DIAS (NOMINATED): The unreasonable pricing of medicines by drug manufactures has created problems for poor patients in the country. The particular brand of drug which contains the stipulated chemical or medicine for the cure of a disease, has its own manufacturing cost and this can be ascertained in a given period of time. While the manufacturing cost can be reasonably judged of the chemicals or ingredients used with its contents for the cure of a disease, the present trend to add some other chemical in the name of 'enriching' or making 'more effective' has put the patient in a situation to force them to buy and thereby exploit them. This is a move to deceive or cheat the hapless patients and in his misfortune of becoming affected with disease, he is cheated by drug manufacturers. The unreasonable pricing of medicine is explained by the manufacturer by the 'adding' of this extra element.

The Government has to look urgently into this unhealthy trend of drug manufacturing and unreasonable pricing and thereby cheating of the patients. The Governemnt can intervene by insisting the mode of manufacturing drugs with only the required chemicals and regulate its price and also initiate intervention in the manufacturing of essential life-saving medicines in the public sector for the best interest of patients in the country.

(iii) Need to convert the single railway line from Madurai to Kanyakumri to double line

SHRI MANICKA TAGORE (VIRUDHUNAGAR): Madurai is the very important tourist destination in India and situated near the central place in Tamil Nadu. This city is called Temple City, so people from India and abroad visit the city throughout the year. In Madurai, lot of Central Government offices, State Government offices and many educational institutions are located. Officegoers, school and college students are commuting daily from the nearby/adjacent cities to Madurai by trains and bus. Besides, Kanyakumari is also a very important tourist destination in India. Many tourists from India and abroad visit this place throughout year. Those who visit Madurai proceed to Kanyakumari by train and vice versa. All the trains originating from Kanyakumari, and Tuticorin to Chennai, Thanjavur, Dindigul, Coimbatore are passing through the single line via Madurai city which leads to traffic/line signal problem, so the trains are not able to reach the destination in time.

At present, Madurai to Kanyakumari railway line is a single line and being a single line it is very difficult to run the passenger, express and goods trains in the same line. So, this single line may be converted in double line from Madurai to Kanyakumari for the convenience of operation of more trains and goods trains. Hence, I urge upon the Government, Hon'ble Railway Minister to take necessary action at the earliest.

(iv) Need to include all blocks in Malappuram alongwith Wayanad in Kerala in Multi Sector Development Programme and extend centrally sponsored scholarship schemes to more students by raising the income ceiling

SHRI M.I. SHANAVAS (WAYANAD): After the Tabling of Sachar Committee report in 2006, the UPA Government initiated a host of measures aimed at uplifting the minorities. Multi Sectoral Development Funds (MSDF), earmarked for the infrastructural development in the Minority Concentrated Districts was a unique engagement by the Union Government.

In the Multi Sectoral Development Programme, during the 11th plan period, 19 districts were selected. In Kerala only Wayanad was selected but there was a serious omission as Malappuram district, with 70% of Muslim population was not included. Now, during the 12th plan, it is envisaged that in place of Minority Concentration Districts, Minority Concentration Blocks would be considered.

I would request the Union Government to include all blocks in Malappuram along with Wayanad in the program. It is also learnt that a huge amount has lapsed in MSDP program, reason being the nodal agencies empanelled to implement the projects were not given administrative expenses. In the case of disbursal of minority scholarship, a administrative expense of 2% is accorded.

For pre-matric scholarship, 16.5 lakh students applied. This rate is higher than last years 10.3 lakh applications of which only 690,000 were qualified for the scholarship. The main reason for this lacuna is that scholarship is being allotted as per their population. In the case of SCs/STs, the disbursal is demand driven. All eligible students are given scholarship in this case.

The ceiling of income limit for scholarship is very unscientific. It is Rupees one lakh and two lakhs as parents' income fixed for pre metric and post metric scholarship respectively. The creamy layer limit is Rs. 4.5 lakhs and at least, scholarship fourteen law schools in the country are not included and the Government must take steps to include these schools. I would hence request the the income limit should be set as Rs. 4.5 lakhs. In the 'merit-cum' means Union Government and the Ministry of Minority Affairs to look into these issues and take necessary steps immediately.

(v) Need to construct Railway under bridges at level crossings in Bhiwani-Mahendragarh parliamentary constituency in Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): Due to railway tracks villages are divided in two parts and the people are facing problems concerning the safety of human life especially school going children and livestock. Regarding the steps taken for construction of Railway Under Bridges in Bhiwani-Mahendergarh Parliamentary Constituency it is submitted that administrative approval for manned railway crossings at six locations mentioned at Sub Para (a) to (f) below, has already been accorded for Rs.181.35 lakh each by the Govt. of Haryana. But, as per the latest policy Railways are eliminating the manned/unmanned level crossings by replacing ROB/RUB being economical. Hence, there is an urgent need to construct nine Railway Under Bridges (RUB), instead of Manned Railway Crossings in Siwani Region (Bhiwani), at the following sites :-

- | | |
|---|--|
| a) Railway Crossing RD 36/1 km. at Gaindawas. | b) Railway Crossing RD 43/7 Km. at Motipura. |
| c) Railway Crossing RD 184/2 km at Baralu. | d) Railway Crossing RD 32/1 km. at Siwani. |
| e) Railway Crossing RD 46/1 Km. at Jhumpa Kalan. | f) Railway Crossing RD 24/6 km at. Barwa. |
| g) On Jhanjhra Sheoran-Damkora track at km 183/3 instead of 183/1 due to change of way after consolidation of land. | h) On Gate No.120 under the Unmanned Railway Crossing on Broad Gauge Railway Track near Sohansara. |
| i) At km. 85/0-1 between BNW-BWK on Re-HSR section of Bikaner Division in lieu of closure of LC. | |

No.C-54 a manned engg. at Bhiwani.

One more RUB is required to be constructed at km.32/14-15 between Ateli and Kathuwas in district Mahendergarh.

As such, I request the Hon'ble Minister for Railways, through the Chair, to look into the matter and direct the authorities concerned for construction of RUBs at the above mentioned sites, in coordination with Government of Haryana for implementation of this urgent demand in the larger public interest for which the people of this area will ever remain indebted to you.

**(vi) Need to stop the move to depreciate land value
in Lakshadweep**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government to a proposal by the Lakshadweep Administration to depreciate land value in the islands. Of the 32 square Kilometer, the area of usable land is only 28.5 km. The land which was valued at Rs. 7000 per square meter is now being reduced to Rs. 700 per square meter. It is important to note that the value of land always appreciates. Such a move to reduce prices is unacceptable. The price of land usually varies as per the circle rate of the area which is set by the Administrator. Other Union Territories like Daman and Diu, are increasing circle rates from Rs. 50,000 per square meter for agriculture plot, Rs 75, 000 per square meter for residential plot, Rs. 1,50,000 for commercial plot and Rs. 1,00,00 per square meter for industrial plot to improve financial health. Even in Goa, circle rates have been hiked between a range of Rs. 7000 to Rs. 62,000 per square meter.

Therefore, I request and urge the Government to kindly take note of this proposal and seek an explanation from the Administration and stop this move to reduce the value of land in the Islands.

**(vii) Need to uplift high quality coal in the country
instead of resorting to imports**

श्री पशुपति नाथ सिंह (धनबाद): कोल इण्डिया के द्वारा बड़े पैमाने पर भूमिगत खदानों को बंद कर ओपन कास्ट के द्वारा कोयले का उत्पादन किया जा रहा है, जबकि भूमिगत खदानों में उत्तम गुणवत्ता वाला कोयला उपलब्ध है। भारत में उत्तर गुणवत्ता वाले कोयले का उत्पादन नहीं होने के कारण बड़े पैमाने पर विदेश से कोयला आयात किया जा रहा है और भारत सरकार के द्वारा विदेशी मुद्रा खर्च की जा रही है। अपने देश में उच्चकोटि का कोयला बनाने के बाद भी उसका उत्पादन न करना यह उचित नहीं है।

अतः हम कोयला मंत्री जी से मांग करते हैं कि भूमिगत बंद खदानों को पुनः चालू किया जाए ताकि अच्छे किस्म का कोयला उपलब्ध हो सके।

**(viii) Need to inculcate noble values in our children and
appoint psychologists in each school**

श्री वीरेन्द्र कुमार (टीकमगढ़): आज बच्चों का छोटी-छोटी बातों पर हिंसक हो जाना साधारण बात है। बच्चों का चीजों को तोड़-फोड़ करना, गालियां देना, मारपीट करना रोज की घटना हो गई है। संयुक्त परिवार और दादी-नानी की कहानियों से बच्चों के मन में भाई-चारा, विनम्रता, बड़ों के प्रति आदर भाव जैसे सामाजिक मूल्य विकसित होते थे जिनसे एक हद तक बच्चे भोगवादी संस्कृति से बचे रहते थे। संयुक्त परिवारों के टूटने से बच्चों में अकेलापन, मानसिक तनाव तथा व्यक्तिगत पहचान खो जाने की व्याकुलता पनप नहीं है। वर्तमान समय में परिवारों में बच्चों से भावनात्मक रिश्ते समाप्त हो रहे हैं। यह निराशाजनक है कि बच्चों को अनेक प्रकार की भौतिकवादी सुविधाएं देकर माता-पिता यह समझते हैं कि हमने अपने कर्तव्यों को पूरा कर दिया। बच्चों के मनोभावों को समझने का प्रयास माता-पिता बिल्कुल नहीं करते हैं। बच्चा कंप्यूटर पर क्या कर रहा है, वह किस तरह के हिंसक खेलों को कंप्यूटर पर खेल रहा है यह जानने की फुरसत भी माता-पिता के पास नहीं है। कंप्यूटर पर हिंसक खेलों को खेलते-खेलते बच्चा वास्तविक जीवन में भी हिंसक हो जाता है।

परिवार, मित्र, परिवेश और शिक्षक बच्चों के व्यक्तिगत निर्माण में सहायक होते हैं। इनमें कहीं भी चूक बच्चों को गलत राह पर ले जा सकती है। आज हर माता-पिता अपने बच्चों में एक सुपर बच्चे की तलाश कर रहे हैं। बढ़ते पढ़ाई के दबाव के कारण भी बच्चे हिंसक हो रहे हैं अथवा आत्महत्या की तरफ बढ़ रहे हैं।

शिक्षा-प्रणाली में मनोवैज्ञानिक प्रयोग की आवश्यकता है। प्रत्येक स्कूल में, प्रत्येक कक्षा के लिए अलग-अलग मनोवैज्ञानिकों की नियुक्ति की जानी चाहिए जो प्रत्येक बच्चे की समस्या को समझकर उसके अभिभावकों, साथियों और अध्यापकों के साथ मिलकर उसकी समस्या का समाधान कर सके। बच्चों को गुणात्मक शिक्षा देना अति आवश्यक है। भारत वर्ष में शिक्षा धर्म है, कर्तव्य है न कि मार्केटिंग स्टंट। बच्चों, अध्यापकों तथा माता-पिता के बीच सौहार्दपूर्ण संबंधों का होना अति आवश्यक है। तभी बढ़ती हुई हिंसा को रोका जा सकता है।

**(ix) Need to provide adequate power supply to people living around
Tehri Hydro Development Corporation Limited in Tehri Garhwal
parliamentary constituency, Uttarakhand**

श्रीमती माला राज्य लक्ष्मी शाह (टिहरी गढ़वाल) : मैं केन्द्रीय ऊर्जा मंत्री का ध्यान अपने संसदीय क्षेत्र टिहरी-गढ़वाल उत्तराखंड की ओर दिलाना चाहती हूँ। टिहरी में टीएचडीसी का बिजली प्रोजेक्ट लगा हुआ है। जिसमें बिजली का उत्पादन काफी अच्छा हो रहा है। इस प्रोजेक्ट से पैदा होने वाली बिजली अन्य प्रदेशों में जनता तथा उद्योगों को मिल रही है। लेकिन दुख का विषय यह है कि जिस क्षेत्र की बिजली से दूसरे प्रदेश रोशन हो रहे हैं, वहीं क्षेत्र अंधेरे में डूबा रहता है। प्रोजेक्ट क्षेत्र के आस-पास के गांवों में 5-6 घंटे तक बिजली की सप्लाई नहीं रहती है। जबकि टीएचडीसी के अपने क्षेत्र के कर्मचारियों के निवासों, कार्यालय तथा गेस्ट हाऊस में 24 घंटे बिजली की आपूर्ति जारी रहती है। इसके कारण लोगों में भारी रोष व्याप्त है क्योंकि बिजली का प्रोजेक्ट इन्हीं की भूमि पर लगा हुआ है और इन्हीं लोगों को बिजली नहीं मिल रही है। इसलिए मेरा केन्द्रीय ऊर्जा मंत्री जी से आग्रह है कि प्रोजेक्ट क्षेत्र के आसपास के गांवों को टीएचडीसी के इसी प्रोजेक्ट से बिजली दी जाए।

(x) Need to establish a Kendriya Vidyalaya and a Jawahar Navodaya Vidyalaya in Chandauli district, Uttar Pradesh

श्री रामकिशुन (चन्दौली): नक्सल प्रभावित चंदौली में बच्चों की पढ़ाई के लिये कोई उत्तम शिक्षा संस्थान नहीं है। चंदौली जनपद अंतर्गत मुगलसराय भी है जहाँ पर रेलवे के बहुत सारे कार्यालय एवम् फैक्ट्री है तथा इंडियन ऑयल कॉरपोरेशन लिमिटेड की भी फैक्ट्री है लेकिन वहाँ पर बच्चों को पढ़ने के लिए केवल एक ही केंद्रीय विद्यालय है जिससे केंद्र सरकार के कर्मचारियों के बच्चों को उच्च गुणवत्ता वाली शिक्षा नहीं मिल पाती है जनपद नक्सल प्रभावित होने से शिक्षा की बहुत आवश्यकता है। अगर लोगों के बच्चे पढ़े लिखे होंगे तो नक्सल समस्या बहुत हद तक सुधरेगी तथा जनपद विकास के पायदान पर आगे दौड़ेगा। यहाँ पर ग्रामीण बच्चों को पढ़ने के लिए केवल एक ही जवाहर नवोदय विद्यालय है जिससे ग्रामीण बच्चों की पढ़ाई पूरी नहीं हो पाती। आबादी के बनिस्पत इसे बदले जाने की जरूरत है। चूंकि चंदौली नक्सल प्रभावित है, इसलिए गाँवों के यदि प्रतिभाशाली बच्चे, जवाहर नवोदय विद्यालय में शिक्षा ग्रहण करते हैं तो नक्सली गतिविधियाँ को ये बच्चे पढ़ लिखकर दूर करेंगे तथा गुमराह युवकों को देश की मुख्य धारा में लाने का काम करेंगे तथा जनपद फिर से विकास की पटरी पर दौड़ने लगेगा। इसलिए मैं सरकार से माँग करता हूँ कि वे चंदौली जनपद में एक केंद्रीय विद्यालय एवम् एक जवाहर नवोदय विद्यालय की स्थापना करे ताकि जनपद चंदौली नक्सलमुक्त हो, गाँव के प्रतिभाशाली बच्चों की पढ़ाई बाधित न हो और वे पढ़ लिखकर गुमराह नक्सली युवकों को देश की मुख्य धारा में लाये, नक्सली समस्या दूर हो तथा जनपद फिर से विकास की पटरी पर दौड़ने लगे। नक्सली समस्या अशिक्षा एवम् विकास का असमान असंतुलन तो पैदा होती है अगर ये दोनों दूर होगी तो नक्सली समस्या अपने-आप दूर होगी। इसलिए इस बात को केंद्र सरकार को समझना चाहिए और वे यथाशीघ्र चंदौली जनपद में एक केंद्रीय विद्यालय एवम् एक जवाहर नवोदय विद्यालय की स्थापना यथाशीघ्र करे ताकि जनपद चंदौली में निवासियों में एक उत्साह का माहौल पैदा हो और नक्सली समस्या दूर हो।

**(xi) Need to set up Medical and Agriculture Departments
in Allahabad University**

श्री कपिल मुनि करवारिया (फूलपुर): इलाहाबाद विश्वविद्यालय को केंद्रीय विश्वविद्यालय का दर्जा प्राप्त हुए लगभग 8 वर्ष का समय हो गया है परंतु आज तक इलाहाबाद केंद्रीय विश्वविद्यालय में न तो पृथक मेडिकल कालेज की स्थापना की गयी और न ही कृषि विभाग की स्थापना की गयी । इलाहाबाद विश्वविद्यालय में मेडिकल कालेज व कृषि विभाग की स्थापना न होने से हजारों छात्र चिकित्सा व कृषि शिक्षा प्राप्त करने से वंचित है । इलाहाबाद विश्वविद्यालय में चिकित्सा एवं कृषि विभागों की स्थापना के लिए विश्वविद्यालय द्वारा कोई कार्यवाही न किये जाने से छात्रों में गहरा असंतोष है । चिकित्सा एवं कृषि विभाग की स्थापना के लिए निरंतर माँग की जा रही है परंतु विश्वविद्यालय प्रशासन द्वारा उक्त विभागों की स्थापना के लिए कोई कार्यवाही नहीं की गयी ।

अतः सरकार से मेरा आग्रह है कि इलाहाबाद केंद्रीय विश्वविद्यालय में मेडिकल कालेज व कृषि विभाग की स्थापना हेतु आवश्यक कदम उठाने का कष्ट करें ।

(xii) Need to construct railway lines on Simri – Bakhtiyarpur and Saharsa-Kusheshwar asthan in Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य के सहरसा, मधेपुरा एवं दरभंगा जिला रेल विकास मामले में काफी पिछड़ा है। दशकों से सिमरी बख्तियारपुर से बिहारीगंज एवं सहरसा से कुशेश्वर स्थान तक रेल निर्माण के लिए रेल मंत्रालय द्वारा कई बार सर्वेक्षण कराया गया। लेकिन अब तक रेल निर्माण की स्वीकृति नहीं होने से उन क्षेत्रों में रहने वाले लोगों में भारी निराशा है। वर्ष 2010-11 के रेल बजट में तत्कालीन रेल मंत्री ने लोकसभा में अपने रेल बजट भाषण में घोषणा की थी कि पिछड़े क्षेत्रों को रेल से जोड़ने के लिए सामाजिक रूप से वांछनीय परियोजना अंतर्गत सिमरी बख्तियारपुर से बिहारीगंज, और सहरसा से कुशेश्वर स्थान रेल खंड के सर्वेक्षण को अद्यतन कराकर स्वीकृति की प्रक्रिया शुरू की जायेगी। लेकिन तब से लोकसभा में कई रेल बजट पेश हुए, परंतु अभी तक उक्त रेल खंडों के निर्माण की स्वीकृति नहीं हुई।

अतः जनहित में सिमरी बख्तियारपुर से बिहारीगंज और सहरसा से कुशेश्वर स्थान तक के रेल खंड के निर्माण की स्वीकृति देकर उसे बनाया जाए।

**(xiii) Need to set up a Greenfield Airport near Kanyakumari
in Tamil Nadu**

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): It is a long dream of the people of Kanyakumari District to have an Airport in Kanyakumari, which is a renowned spiritual and tourist destination of our Nation. I had met the then Minister of Civil Aviation and the then Chief Minister of Tamil Nadu earlier and had submitted a representation for setting up of an Airport in Kanyakumari area. In this connection the Secretary to Government of Tamil Nadu had recommended to the Secretary to Government of India, Ministry of Civil Aviation, New Delhi for the formation of Greenfield Airport at Kanyakumari vide his letter No.21358/I.2/2009-5, dated 23-11-2009. But the matter is pending in the Ministry of Civil Aviation for the past 3 years without any development.

Kanyakumari normally attracts more than 3 million Indian and International Tourists every year. Revenue authorities in Kanyakumari District had identified 800 acres of land near Kanyakumari for development of Green Field Airport near Kanyakumari.

Kerala state had developed three international airports in Thiruvananthapuram, Kochi and Kozhicode during the last 10 years within a narrow stretch of 300 km distance. These airports were constructed with the sole initiative and efforts of the local people with the cooperation of the Kerala Government with the sole aim of providing employment to 2 million Kerala emigrant people now working in gulf countries. Through these airports exclusive regular daily flights are organized to gulf countries and Singapore ferrying workers for having gainful employment in these countries. In Kannur another international airport is being developed which is about 50 km from Kozhicode airport. Similarly international air traffic from Kanyakumari will increase employment opportunities for people in southern region of Tamil Nadu where there is very little development now.

Russian nuclear experts and Technicians, who regularly visit the Russian aided mega nuclear power plant in Kudankulam near Kanyakumari in extreme south Tamil Nadu are also eagerly waiting for an international airport at Kanyakumari.

And I hope that the Union Government will fulfil the dream of the people of Kanyakumari District, Tamil Nadu by passing necessary orders for the formation of a Greenfield Airport.

(xiv) Need to run important trains to and from Kerala through double track railway line between Coimbatore and Irugur in Tamil Nadu

SHRI P.R. NATARAJAN (COIMBATORE): Coimbatore city in Salem Railway Division (Southern Railway) is an important city having major Industrial, Educational, Health and Textile institutions. It gives highest revenue next only to Chennai in Southern Railway. Considering the increasing traffic flow and revenue, Coimbatore Junction has been given A1 status in the recent past. An electrical double track line from Chennai-Shoranur Junction via Salem-Erode-Tirupur-Coimbatore Junction Podanur Junction is available. Moreover, a double track line from Erode Junction Shoranur Junction via Irugur, North Coimbatore, Coimbatore Junction and Podanur Junction is also available.

Even after a lapse of two years since the formation of double track line between Coimbatore Junction and Irugur, some of the Kerala bound important Super Fast Express Trains are skipping this Coimbatore Junction Station and running via Podanur-Irugur single track line. Reasons for this is said to be the Irugur- Coimbatore –Podanur double track line (23 Kms) is treated as branch line and Podanur—Irugur single track line as main line according to the distance indicator of the railway track.

The stand of the Railways is totally unacceptable to the general public, railway commuters, various political parties and several organizations being unhappy have resorted to various forms of democratic struggles.

I, therefore, request that Irugur-Coimbatore double track line may be declared as the railway main trunk line by changing the distance indicator from Irugur to Coimbatore as 479 Km from Irugur via Singanallur, Peelamedu, North Coimbatore and Coimbatore Junction as 480, 481 and 496 instead of KM. 1 from Irugur and Km 17 at Coimbatore Junction.

I, therefore, request the honourable Minister of Railways to give serious thought on this and take necessary early steps to resolve this issue as suggested above.

(xv) Need to constitute a separate Ministry for Animal Husbandry, Dairy and Fisheries

SHRI NAMA NAGESWARA RAO (KHAMMAM): I urge upon the Central Government to establish a separate Ministry for Animal Husbandry, Dairy and Fisheries in the larger interest of the nation. Departments under the Ministry of Agriculture, Animal Husbandry, Dairy and Fisheries don't get as much attention as required. The total output of animal husbandry accounts for more than 30 percent of the country's agricultural sector. Livestock and fishery sectors together account for more than 6 percent of total GDP, India has the highest population of livestock in the world and is also the largest producer of milk. The Government has a National Dairy Plan to achieve a target of 180 million tonnes of milk production annually by 2021-22. This plan also proposes to bring 65% of the surplus milk produced under organized sector for procurement as against present 30%. India with a coastal line of 8129 kms, 20 lakh square kms of Exclusive Economic Zone and 12 lakh million hectares of brackish water bodies offer vast potential for developing fisheries. Out of the estimated marine fishery potential of 3.9 million tonnes only 2.6 million tonnes are tapped. If more fishery potential is tapped then 2 crore more fishermen and their families will be benefited. These Departments mainly cater to the needs of rural people who are mostly unorganized. If these departments are clubbed as one Ministry under a separate Minister, then the sufferings of the people involved in these avocations can be mitigated to a great extent.

(xvi)Need to fill up the backlog vacancies for STs in CPWD

DR. KIRODI LAL MEENA (DAUSA): I would like to bring your kind attention that a number of vacancies are lying vacant since long under ST quota for the various posts like (Beldar, Khallasi, sweeper man, Plumber, etc). As per policy of Government of India for special recruitment for STs, C.P.W.D. authority invited application in 2006 for the post of Beldar, Khallasi, but till date process of recruitment has not been completed. It has come to my notice through different fora that for the post of Beldar out of 173 vacancies 99 are filled up and in Khallasi out of 100 vacancies 73 are filled up as such now 74 vacancies in Beldar and 27 in Khallasi are yet to be filled up. Besides, backlog for the period 2006 to 2012 are to be filled up as per Government policy and repeated directions issued by the DOPT in this regard. Thousands of poor ST candidates who applied for various vacant posts in CPWD are looking forward for the commencement of recruitment process since 2006.

It has also come to my notice that instead of filling up backlog vacancies the Department has abolished unfilled vacancies which were shown in the advertisement of 2006.

Therefore, it is requested to look into matter personally and direct C.P.W.D. authority to fill up all backlog vacancies at the earliest.

उपाध्यक्ष महोदय : किसी की बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

उपाध्यक्ष महोदय : आप लोग अपनी सीट पर जाकर बैठ जाइए। कृपया सदन को चलने दीजिए।

...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.02 hrs

*The Lok Sabha then adjourned till Fifteen
of the Clock.*

* Not recorded.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

15.01 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Hon. Members, please go back to your seats.

... (Interruptions)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) ... **

MR. CHAIRMAN: Please go back to your seats.

... (Interruptions)

MR. CHAIRMAN: I would like to start the proceedings. Please to back to your seats.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow, the 18th December, 2012 at 11 a.m.

15.02. hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, December 18, 2012/Agrahayana 27, 1934 (Saka).*



* Not recorded.